

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

IA/1(MP) 2021 in TP 73(MP)2019 [CP(IB) 20 of 2018] With
IA /3(MP)2021

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2021**

Name of the Company: Punjab National Bank
V/s
Vindhya Cerals Pvt Ltd

Section: 33(1),33(2),34(1) IBC/43,44,45,48,50,51,60(5) r.w 66 IBC/7 of Insolvency
and Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Natasha Dhruvan Shah appeared for the Applicant.

Learned Counsel Mr. Pratik Thakkar appeared.


IA No. 1 of 2021 is filed by the Resolution Professional for passing order of Liquidation. Notice is served to the Suspended Management but no one appeared.

IA No. 3 of 2021 is filed under section 44 & 66 of the Insolvency and Bankruptcy Code, 2016 by the Resolution Professional.

Learned Counsel appeared for the Respondent seeks some time to file reply. It is to be file within two weeks.

Matter to appear for further consideration on 19.02.2021


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 28th day of January, 2021